

## FORM G

## INVITATION FOR EXPRESSION OF INTEREST FOR

## UNIBERA DEVELOPERS PRIVATE LIMITED OPERATING IN REAL ESTATE AT GREATER NOIDA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Unibera Developers Private Limited. CIN:- U70102DL2012PTC229805
2. Address of the registered office	2 Jay House, Bihari Park, Devli Road, Khanpur, New Delhi West Delhi- 110062
3. URL of website	<a href="https://www.uniberatowerscirp.in/">https://www.uniberatowerscirp.in/</a>
4. Details of place where majority of fixed assets are located	GH-16F, Sector-01, Greater Noida, Uttar Pradesh.
5. Installed capacity of main products/ services	Rights for construction and development of residential housing project named "Unibera Towers" comprising of 5 towers.
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	<a href="https://www.uniberatowerscirp.in/">https://www.uniberatowerscirp.in/</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	<a href="https://www.uniberatowerscirp.in/">https://www.uniberatowerscirp.in/</a>
10. Last date for receipt of expression of interest	June 07, 2023 (Original was April 26, 2023)
11. Date of issue of provisional list of prospective resolution applicants	June 09, 2023 (Original was May 01, 2023)
12. Last date for submission of objections to provisional list	June 14, 2023 (Original was May 06, 2023)
13. Process email id to submit EOI	<a href="mailto:cirp.unibera@gmail.com">cirp.unibera@gmail.com</a>

Note: The persons who had submitted their Eoi, in pursuance of Form G dated April 11, 2023, published by the RP, will be considered in the corporate insolvency resolution process and no fresh Eoi is required to be submitted by them.



*A. Viswanadha Sarma*

Ayyagari Viswanadha Sarma

IBBI/IPA-001/IP-P-01524/2018-2019/12396

AA1/12396/02/201023/104633 (Valid till 20 October 2023)

Registered Address: Building 03, Flat 301,

My Home Vihanga, Gopanpally Village,

Serlingampally Mandal,

Hyderabad, Telangana - 500046

For Unibera Developers Private Limited

Date: May 08, 2023

Place: Greater Noida

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Sd/-  
Ayyagari Viswanadha Sarma  
Date : May 08, 2023 IBB/PA-001/IP-P-01524/2018-2019/12396  
Place : Greater Noida AA1/12396/02/201023/104633 (Valid till 20 October 2023)  
Registered Address: Building 03, Flat 301, My Home Vihanga, Gopanpally Village, Serlingampally Mandal, Hyderabad, Telangana - 500046  
For Unibera Developers Private Limited

### Sathavahana Ispat Limited

INTIMATION TO CREDITOR FOR PAYMENT OF DEBTS Pursuant to the approval of Resolution Plan by Hon'ble NCLT, Hyderabad Bench under IBC Code

INFORMED that the CIRP of Sathavahana Ispat Limited, which commenced on 28.07.2021, is complete with the approval of the Resolution Plan by the NCLT on 31.03.2023. Creditors have been paid as per the approved plan, and settlement details are available on the website at <http://www.sathavahana.com/CIRP.html>

Date: 08th May 2023 IBB/PA-001/IP-P01004/2017-2018/11655  
Place: Hyderabad Validity of AFA till 05-01-24

Bhuvan Madan (erstwhile Resolution Professional)  
Sd/-  
Principal Director  
Government of Sikkim, Contact No: 03592 - 280227

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### DIRECTORATE OF SIKKIM STATE LOTTERIES

#### FINANCE DEPARTMENT

#### GOVERNMENT OF SIKKIM, GANGTOK

File No: FIN/DSSL/III/893/2021-22/134 Date: 03/05/2023

INVITATION FOR EXPRESSION OF INTEREST/ NOTICE INVITING TENDER

For and on behalf of the Governor, the Directorate of Sikkim State Lotteries, Finance Department, Government of Sikkim hereby invites sealed tenders/bids from eligible individual/ Proprietorship Concern/ Company/s/ Partnership Firms/ LLP Registered under the Law for selection and appointment of Marketing Agent(s)/ Distributorship(s) for marketing of 08(eight) Online/ Paper Lotteries per day and 03 (three) bumper Lotteries per calendar year.

Sd/-  
Principal Director  
Sikkim State Lotteries  
Government of Sikkim, Contact No: 03592 - 280227

### NOTICE LOSS OF SHARE CERTIFICATES

Notice is hereby given that Share Certificate No 30025 for 100 Equity Shares of Rs.10/- (Rupees ten only) each bearing Distinctive No. 3000601 - 3000700 of EICHER MOTORS LIMITED, having its registered office at 3rd Floor, Select Citywalk, A-3 District City Centre, Saket New Delhi 110017 registered in the names of MANDEPANDA B CARIAPPA (DECEASED) AND MANDEPANDA C CUSHLAPPA have been lost. MANDEPANDA C CUSHLAPPA has applied to the company for issue duplicate certificate.

Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Place: Kodagu, Karnataka  
Date : 08 May 2023

Applicant:  
MANDEPANDA C CUSHLAPPA

### BALASORE ALLOYS LIMITED

CIN No. L27101OR1984PLC001354  
Registered office: Balgopalpur - 756 020, Dist. Balasore, Odisha  
Website: www.balasurealloys.com; Email: mail@balasurealloys.com  
Phone: +91-6782-275781-85

#### NOTICE TO THE MEMBERS

NOTICE is hereby given that the 33rd Annual General Meeting (AGM) of Balasore Alloys Limited is scheduled to be held on Monday, 29th May, 2023 at 11.00 AM (IST) through Video Conferencing / Other Audio Visual Means (VC/OAVM) to transact the business, as set out in the Notice of AGM dated 26th April, 2023.

The Ministry of Corporate Affairs ("MCA") General Circular Nos. 10/2022, 14/2020, No. 17/2020 and No. 20/2020 dated 28th December, 2022, 8th April, 2020, 13th April, 2020 and 5th May, 2020 respectively and SEBI circular Nos. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 and SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 5th January, 2023 and 12th May, 2020 respectively (herein, collectively, referred as the "Circulars") has allowed companies to conduct their AGM through VC or OAVM, in compliance with the circulars and the relevant provisions of the (Listing Obligations and Disclosures Requirements) Regulations, 2015 (as amended) (SEBI Listing Regulations). In accordance with the circulars, the Notice convening the 33rd AGM along with the Annual Report including the Audited Financial Statements (Standalone and Consolidated) for the Financial Year ended 31st March, 2021 has been sent through e-mails to those Members whose e-mail addresses are registered with the Company or the Registrar and Share Transfer Agent (the RTA) i.e. M/s MCS Share Transfer Agent Limited ("MCS")/ Depository Participant(s) and holding equity shares of the Company as on 26th April, 2023. The Notice and the Annual Report are available on the Company's website at [www.balasurealloys.com](http://www.balasurealloys.com) and the website of the stock exchanges where equity shares of the Company are listed viz. [www.bseindia.com](http://www.bseindia.com) and [www.cseindia.com](http://www.cseindia.com). The notice shall also be available on the e-Voting website of the agency engaged for providing e-Voting facility, i.e. M/s MCS Share Transfer Agent Limited ("MCS"). The requirement of sending physical copies has been dispensed with vide relevant Circulars.

Members are hereby informed that in compliance with the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time and Regulation 44 of the SEBI Listing Regulations, the Company is pleased to provide its members with the facility to exercise their right to vote by electronic means and the business may be transacted through e-voting facility provided through CDSL.

a) All the business as set out in the Notice of the 33rd AGM may be transacted through remote e-voting.  
b) The remote e-voting period will commence on Thursday, 25th May, 2023, at 9:00 AM and end on Sunday, 28th May, 2023, at 5:00 PM.  
c) The "cut-off" date for determining the eligibility to vote by remote e-voting and/or by e-voting at the AGM shall be the close of business hours of Monday, 22nd May, 2023. Members holding share either in physical or Demat form as on the close of the market hours of the said cut-off date, are eligible to cast their vote electronically through remote e-voting or through e-voting at the AGM. Any person who has acquired shares and has become member of the Company after the despatch of the Notice of AGM and holds shares as on cut-off date may approach at [mcsta@rediffmail.com](mailto:mcsta@rediffmail.com) for issuance of the User ID and Password for exercising their right to vote by the electronic means.  
d) Members may note that:

- the remote e-voting module shall be disabled by M/s MCS Share Transfer Agent Limited ("MCS") after the aforesaid date and time and no remote e-voting shall be allowed beyond the same. Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently.
- the facility for e-voting shall be made available at the AGM.
- the members who have cast their vote by remote e-voting prior to the AGM may attend the AGM but shall not be entitled to cast their vote again; and
- a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the close of the market hours of the cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM.

e) In case of any query, and/or assistance required, relating to attending the meeting through VC/OAVM mode, Members may refer to the M/s MCS Share Transfer Agent Limited ("MCS"). The grievances may also be addressed to the Company Secretary of the Company by sending an e-mail to [investorshelpline@balasurealloys.com](mailto:investorshelpline@balasurealloys.com).

Notice is further given pursuant to section 91 of the Companies Act, 2013, read with Regulation 42 of SEBI Listing Regulations, the Register of Members and Share Transfer books of the Company will remain close from Thursday, 25th March, 2023 to Sunday, 28th March, 2023 (both days inclusive) for the purpose of 33rd AGM.

For Balasore Alloys Limited  
Sd/-  
Pankaj Agarwal  
Company Secretary

Dated : 26.04.2023  
Place : Kolkata

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

## RR KABEL

### R R KABEL LIMITED

Our Company was originally incorporated as 'Ram Ratna Agro-Plast Limited' at Mumbai, Maharashtra as a public limited company under the Companies Act, 1956, pursuant to the certificate of incorporation dated February 6, 1995, issued by RoC and commenced operations pursuant to a certificate of commencement of business dated June 29, 1995. Subsequently, the name of our Company was changed to 'RR Kabel Limited' and a fresh certificate of incorporation dated November 8, 2000 was issued by the RoC. For details in relation to the changes in the name and registered office of our Company, see "History and Certain Corporate Matters" beginning on page 217 of the Draft Red Herring Prospectus dated May 5, 2023 ("DRHP") filed with the Securities and Exchange Board of India ("SEBI") on May 6, 2023.

Registered Office: Ram Ratna House, Victoria Mill Compound, Pandurang Budhkar Marg, Worli, Mumbai - 400 013, Maharashtra, India

Corporate Office: Alembic Business Park (West), Ground Floor, Bhalail Amin Marg, Gorwa, Vadodara - 390 003, Gujarat, India. Contact Person: Himanshu Navinchandra Parmar, Company Secretary and Compliance Officer, E-mail: [investorrelations.rkl@rrglobal.com](mailto:investorrelations.rkl@rrglobal.com); Website: [www.rrkabel.com](http://www.rrkabel.com); Telephone: +91 22 24949009; Corporate Identity Number: U28997MH1995PLC085294

### THE PROMOTERS OF OUR COMPANY ARE TRIBHUVANPRASAD RAMESHWARLAL KABRA, SHREEGOPAL RAMESHWARLAL KABRA, MAHENDRAKUMAR RAMESHWARLAL KABRA, KIRTIDEVI SHREEGOPAL KABRA, TRIBHUVANPRASAD KABRA HUF, KABRA SHREEGOPAL RAMESHWARLAL HUF AND MAHENDRA KUMAR KABRA HUF

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹5 EACH ("EQUITY SHARES") OF R R KABEL LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹[•] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹2,250.00 MILLION BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 754,417 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY MAHENDRAKUMAR RAMESHWARLAL KABRA, UP TO 754,417 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY HEMANT MAHENDRAKUMAR KABRA, UP TO 754,417 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY SUMEET MAHENDRAKUMAR KABRA, UP TO 707,200 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY KABEL BUILDCON SOLUTIONS PRIVATE LIMITED, UP TO 1,364,480 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY RAM RATNA WIRES LIMITED AND UP TO 12,901,877 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY TPG ASIA VII SF PTE. LTD. (COLLECTIVELY THE "SELLING SHAREHOLDERS") (SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES"). THE OFFER INCLUDES A RESERVATION OF UP TO [•] EQUITY SHARES, AGGREGATING UP TO ₹[•] MILLION (CONSTITUTING UP TO [•] OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). OUR COMPANY AND INVESTOR SELLING SHAREHOLDER, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY OFFER A DISCOUNT OF UP TO [•] (EQUIVALENT OF ₹[•] PER EQUITY SHARE) TO THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING UNDER THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"). THE OFFER AND NET OFFER SHALL CONSTITUTE [•] AND [•]%, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, RESPECTIVELY.

THE FACE VALUE OF EQUITY SHARES IS ₹5 EACH. THE OFFER PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND THE INVESTOR SELLING SHAREHOLDER IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, AND WILL BE ADVERTISED IN ALL EDITIONS OF ENGLISH NATIONAL DAILY NEWSPAPER, [•], ALL EDITIONS OF HINDI NATIONAL DAILY NEWSPAPER, [•], AND [•] EDITIONS OF THE MARATHI DAILY NEWSPAPER, [•], (MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED OFFICE IS LOCATED) EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision to the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days following such revision of the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In case of force majeure, banking strike or similar circumstances, our Company and the Investor Selling Shareholder may, in consultation with the Book Running Lead Managers, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Managers and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made in accordance with Regulation 6(1) of the SEBI ICDR Regulations and through the Book Building Process where not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion". Our Company and the Investor Selling Shareholder may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), out of which at least one-third shall be available for allocation to domestic Mutual Funds only, subject to valid Bids being received from the domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders other than Anchor Investors, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders such that: (a) one-third of the portion available to Non-Institutional Investors shall be reserved for applicants with an application size of more than ₹0.20 million and up to ₹1.00 million, and (b) two-thirds of the portion available to Non-Institutional Investors shall be reserved for applicants with an application size of more than ₹1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Investors, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders ("RIBs") in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price. All Bidders, other than Anchor Investors, are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective bank account (including UPI ID (as defined hereinafter) in case of UPI Bidders) which will be blocked by the SCSBs or the Sponsor Banks as applicable, to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "Offer Procedure" beginning on page 423 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated May 5, 2023 with the SEBI on May 6, 2023. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. Axis Capital Limited, Citigroup Global Markets India Private Limited, HSBC Securities and Capital Markets (India) Private Limited and JM Financial Limited at [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm](http://www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm), [www.business.hsbc.co.in](http://www.business.hsbc.co.in) and [www.jmfi.com](http://www.jmfi.com) respectively. Our Company invites the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of their comments to SEBI and/or to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs on or before 5.00 p.m. on the 21<sup>st</sup> day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have neither been recommended, nor approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the Bidders is invited to "Risk Factors" beginning on page 28 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the Stock Exchanges.

For details of the share capital and capital structure of our Company, please see the section titled "Capital Structure" beginning on page 76 of the DRHP. The liability of members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 217 of the DRHP.

### BOOK RUNNING LEAD MANAGERS

<b>AXIS CAPITAL</b>	<b>citi</b>	<b>HSBC</b>	<b>JM FINANCIAL</b>
Axis Capital Limited 1 <sup>st</sup> Floor, Axis House C-2 Wadia International Centre Pandurang Budhkar Marg Worli, Mumbai - 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: <a href="mailto:rrkabel ipo@axiscap.in">rrkabel ipo@axiscap.in</a> Website: <a href="http://www.axiscapital.co.in">www.axiscapital.co.in</a> Investor grievance ID: <a href="mailto:complaints@axiscap.in">complaints@axiscap.in</a> Contact person: Pratik Pednekar SEBI registration number: INM000012029	Citigroup Global Markets India Private Limited 1202, 12 <sup>th</sup> Floor, First International Financial Centre, G Block, Bandra Kurla Complex Bandra (East), Mumbai - 400 098 Maharashtra, India Tel: +91 22 6175 9999 E-mail: <a href="mailto:rrkabel ipo@citigroup.com">rrkabel ipo@citigroup.com</a> Website: <a href="http://www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm">www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm</a> Investor grievance ID: <a href="mailto:investors.cgmb@citigroup.com">investors.cgmb@citigroup.com</a> Contact person: Vedika Chitnis SEBI registration number: INM00010718	HSBC Securities and Capital Markets (India) Private Limited 52/60, Mahatma Gandhi Road Fort, Mumbai - 400 001, Maharashtra, India Tel: +91 22 6864 1289 E-mail: <a href="mailto:rrkabel ipo@hsbc.co.in">rrkabel ipo@hsbc.co.in</a> Website: <a href="http://www.business.hsbc.co.in">www.business.hsbc.co.in</a> Investor grievance ID: <a href="mailto:investorgrievance@hsbc.co.in">investorgrievance@hsbc.co.in</a> Contact person: Sumant Sharma / Vipin Jha SEBI registration number: INM000010353	JM Financial Limited 7 <sup>th</sup> Floor, Energy Appasaheb Marathe Marg Prabhadevi, Mumbai - 400 025 Maharashtra, India Tel: +91 22 6630 3030 E-mail: <a href="mailto:rrkabel ipo@jmfi.com">rrkabel ipo@jmfi.com</a> Website: <a href="http://www.jmfi.com">www.jmfi.com</a> Investor grievance ID: <a href="mailto:grievance.ibd@jmfi.com">grievance.ibd@jmfi.com</a> Contact person: Prachee Dhuri SEBI registration number: INM00001036

REGISTRAR TO THE OFFER

**LINKIntime**

Link Intime India Private Limited  
C 101, 1<sup>st</sup> Floor, 247 Park, L.B.S Marg, Vikhroli (West), Mumbai - 400 083, Maharashtra, India. Tel: +91-022-810 811 4949.  
E-mail: [rrkabel ipo@linkintime.co.in](mailto:rrkabel ipo@linkintime.co.in); Website: [www.linkintime.co.in](http://www.linkintime.co.in); Investor grievance ID: [rrkabel ipo@linkintime.co.in](mailto:rrkabel ipo@linkintime.co.in),  
Contact person: Shanti Gopalkrishnan, SEBI registration number: INR000004058

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For R R KABEL LIMITED  
On behalf of the Board of Directors  
Sd/-  
Himanshu Navinchandra Parmar  
Company Secretary and Compliance Officer

Place: Mumbai  
Date: May 6, 2023

R R KABEL LIMITED is proposing, subject to the receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the DRHP dated May 5, 2023 with SEBI on May 6, 2023. The DRHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively, and is available on the websites of the BRLMs, i.e. Axis Capital Limited, Citigroup Global Markets India Private Limited, HSBC Securities and Capital Markets (India) Private Limited and JM Financial Limited at [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm](http://www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm), [www.business.hsbc.co.in](http://www.business.hsbc.co.in) and [www.jmfi.com](http://www.jmfi.com), respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 28 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

This announcement is not an offer of securities for sale in the United States or elsewhere. This announcement has been prepared for publication in India only and is not for publication or distribution, directly or indirectly, in or into the United States. The Equity Shares have not been, and will not be, registered under the United States Securities Act of 1933, as amended (the "U.S. Securities Act") and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act. Accordingly, the Equity Shares are only being offered and sold (a) within the United States solely to persons who are reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) in transactions exempt from the registration requirements of the U.S. Securities Act and (b) outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.

### Fiem INDUSTRIES LIMITED

Regd. Office: D-5, Mansarovar Garden, New Delhi-110015  
Tel: 011-25101002/03/04/05, E-mail: [investor@fiemindustries.com](mailto:investor@fiemindustries.com)  
Website: <http://www.fiemindustries.com>; CIN : L36999DL1989PLC034928

#### NOTICE TO THE EQUITY SHAREHOLDERS

(For transfer of equity shares to the Investor Education and Protection Fund Authority)

This Notice is published pursuant to the provisions of the Rule 6(3)(a) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended (the Rules) read with Section 124(6) of the Companies Act, 2013 (the Act). Pursuant to Section 124(6) of the Act read with Rule 6 of the Rules, all shares in respect of which dividends have remained unpaid or unclaimed for a period of seven consecutive years as provided under Section 124(5) of the Act, are required to be transferred by the Company to IEPF Authority.

A list of such shareholders who have not claimed their dividends for the last seven consecutive years i.e. from financial year 2015-16 (Final) to 2021-22 and whose shares are therefore liable for transfer to IEPF Authority has been posted on the website of the company at [www.fiemindustries.com](http://www.fiemindustries.com), along with their respective folio numbers/ DP ID, Client ID details. Shareholders are requested to refer the website to verify the details of un-encashed dividends and shares liable to be transferred to the IEPF Authority.

In this regard, the Company has sent individual advance Notices to the all concerned shareholders through courier/ speed post/ registered post at their last known addresses available with the Company/DP. Further, the Company has also sent Notices through email to those concerned shareholders, whose email addresses are available with DP/ RTA. The Company will also dispatch 2 more Notices to the registered address of such shareholders through post/ courier in due course. The Shareholders, whose equity shares are liable to be transferred to the IEPF Authority, may kindly note that as per the Rules:-

- In case of Equity Shares held in physical form:** The procedure for transmission of equity shares will be followed and shares will be transferred in favour of the IEPF Authority. The original share certificate(s) registered in the shareholder's name will stand automatically cancelled and deemed non-negotiable.
- In case of Equity Shares held in Demat form:** The concerned depository will give effect to the transfer of the equity shares liable to be transferred in favour of the IEPF Authority by way of corporate action.

The Shareholders may further note that the details uploaded by the Company on its website shall deemed to be adequate Notice by the Company for the purpose of transfer of physical shares (by way of following the procedure for transmission of equity shares) to the IEPF Authority pursuant to the Rules.

Notice is hereby given that in absence of receipt of a valid request asking for unpaid dividend along with necessary documents from the respective shareholders on or before August 12, 2023, the Company shall with a view to comply with the requirements of the Rules, transfer the shares to the IEPF Authority by the due date as per the procedure stipulated in the Rules without any further notice to the Shareholders. Please note that no claim shall lie against the Company in respect of unclaimed dividend amounts and shares transferred to the IEPF Authority pursuant to the Rules. Please also note that all subsequent corporate benefits accruing on such shares, shall also be credited in favour of the IEPF Authority. The concerned shareholders may note that upon such transfer, they can claim their said shares along with dividend(s) by making an application in Form IEPF-5 to the IEPF Authority as prescribed under the Rules and the same is available at the IEPF website [www.iepf.gov.in](http://www.iepf.gov.in).

For any clarification in this regard, the Shareholders may write to the Company at email and address given above or Registrar & Share Transfer agent viz., Link Intime India Pvt. Ltd., Noble Heights, 1st Floor, Plot NH 2, C-1 Block LSC, Near Savitri Market, Janakpuri, New Delhi-110058 Phone: +91 11 4941100

Lastly, Members are advised to register and keep updated their email IDs, Mobile Numbers and ECS mandate with the RTA/ DP and also to consider converting their physical holding to dematerialized form to eliminate risks associated with physical shares and for ease of holding. Members can write to the Company's RTA in this regard.

For Fiem Industries Ltd.  
Sd/-  
Arvind K. Chauhan  
Company Secretary

Date: May 08, 2023  
Place: Delhi

### "IMPORTANT"

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